



2026:AHC:126331

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 16703 of 2026

Jahir Singh Rajpoot

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Krishna Kant Upadhyay
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE SANJIV KUMAR, J.

1. Heard Mr. Krishna Kant Upadhyay, learned counsel for the applicant, learned AGA for the State and perused the record.

2. The present bail application has been filed on behalf of the applicant in Case Crime No.700 of 2017, under Section 420, 467, 468, 471, 120B I.P.C., Police Station- Kotwali Mahoba, District-Mahoba, with the prayer to enlarge him on bail.

3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. It is further submitted that the applicant was only an agent in the company and not a single penny has been credited to his account. It is contended that the directors of the company namely, Sunil Singh and Vijay Kumar Shukla have been granted anticipatory bail by a Co-ordinate Bench of this Court. It is further submitted that even the money of the applicant is invested in the said company and he himself has been cheated. It is also submitted that the company could not pay the amount to the investors, therefore, Official Liquidator is appointed and proceedings with regard to winding up of the company is under progress. It is next submitted that the applicant is languishing in jail since 07.04.2026.

4. Learned counsel for the applicant has explained the criminal history of the applicant and out of the four cases, in two of them, he has been released on bail. It is submitted that in case of being enlarged on bail, he will not misuse the liberty of bail.

5. Learned A.G.A. opposed the prayer for grant of bail to the applicant and submitted that the offence committed by the applicant is grievous in nature and he is not entitled to be released on bail.

6. Considering the rival submissions of learned counsel for the applicant, learned A.G.A. and going through the contents of FIR as well as other relevant documents and the role of the applicant, I am of the view that the applicant is entitled to be released on bail.

7. Let the applicant- **Jahir Singh Rajpoot**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond of Rs.1,00,000/- and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC (corresponding Section 269 BNS).

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. (corresponding Section 84 BNSS) may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the

Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC (corresponding Section 209 BNS) .

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. (corresponding Section 351 BNSS). If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

8. In default of any of the conditions, the concerned court shall be at liberty to cancel the bail granted to the applicant.

(Sanjiv Kumar,J.)

June 9, 2026

Subham